

for the Sindri Fertilizer Factory still remain to be determined:—

| | |
|------------------|-----------------|
| Madras | 16,300,000 tons |
| Saurashtra | 4,466,000 " |
| Kutch | 2,071,000 " |
| Himachal Pradesh | 383,000 " |
| Uttar Pradesh | 206,000 " |

Large deposits are also known to occur in Kashmir and Bhutan but detailed survey of these deposits has still to be carried out.

(c) The known deposits in Rajasthan alone are estimated to last for a period of 60 years.

(d) The suitability of other gypsum deposits, both in Rajasthan and other parts of India, is being investigated.

(e) Government have had reports that some Gypsum is being burnt and used for building purposes.

(f) The important deposits in Rajasthan are being leased out by the Rajasthan Government to the Sindri Fertilizers and Chemicals Limited and this will put a stop to their wasteful use.

(g) Cement factories use high grade gypsum from their own lease-holds, but where the gypsum supplies are made through the State agency, the supplies are confined to the lower grade of gypsum.

(h) No. Cement Factories usually use gypsum having a purity of 70 to 80 per cent; as it is not economical to use any lower grade gypsum. The need for any special investigation has not therefore arisen.

INSULIN (MANUFACTURE)

697. Dr. Amin: (a) Will the Minister of **Commerce and Industry** be pleased to state whether it is possible to manufacture Insulin on a commercial and economical scale in our country?

(b) Is it a fact that slaughter-houses are not properly organized for the collection of pancreas glands which are essential raw materials for the manufacture of Insulin?

(c) Is it a fact that Railways do not provide cold storage transportation facilities at economical rates for the movement of these glands?

(d) Is it a fact that the process for the manufacture of Insulin is known to some Indian pharmaceutical firms and that some firms actually manufacture Insulin without any foreign technical assistance?

(e) Do Government propose to encourage the manufacture of Insulin by private firms who are already

engaged in its manufacture by providing facilities in the form of improved slaughter-houses and cold storage transport arrangements in Railways?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (e). A statement is placed on the Table of the House. [See Appendix VI, annexure No. 54.]

INFLUX OF PAKISTANIS FROM BAHAWALPUR

698. Shri S. N. Das: Will the **Prime Minister** be pleased to state:

(a) what is the number of Pakistanis that have so far been found to have crossed the border into Rajasthan from Bahawalpur area;

(b) the number of such of them as were sent back to Pakistan after being found out; and

(c) the number of such of them as have been tried and convicted for violating passport laws?

The Prime Minister (Shri Jawaharlal Nehru): (a) Till the end of February, 462 Pakistanis were apprehended by the border and district police for illegal entry into India.

(b) and (c). Information has been called for from the Government of Rajasthan and will be laid on the Table of the House.

CONSTITUTION HOUSE

699. Shri M. L. Dwivedi: Will the Minister of **Works, Housing and Supply** be pleased to state:

(a) the life, originally estimated, of the building known as the Constitution House;

(b) the costs and expenditure being incurred in the repair work of this house from year to year upto date;

(c) how long is the building expected to survive;

(d) the depreciation percentage per year according to official estimates; and

(e) whether reduction in rent and other charges are made accordingly from time to time?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Ten years.

| | |
|-------------|------------|
| (b) 1946-47 | Rs. 54,910 |
| 1947-48 | Rs. 46,565 |
| 1948-49 | Rs. 27,042 |
| 1949-50 | Rs. 61,272 |
| 1950-51 | Rs. 52,463 |
| 1951-52 | Rs. 47,636 |

(c) 2 to 5 years with careful maintenance.

(d) The manner in which Government maintain their works in this

behalf, does not allow for depreciation being taken into account.

(e) No, Sir. In view of the maintenance expenditure incurred, rents cannot be reduced on the basis of the depreciated values of buildings.

COMMODITY CONTROL COMMITTEE

700. Shri Lakshman Singh Charak: (a) Will the Minister of Commerce and Industry be pleased to state whether Commodity Control Committee has been set up by the Central Government?

(b) What are the terms of reference of the Committee and the names of the Members of the Committee?

(c) How many States and Commercial Institutes have been examined by the Committee so far?

(d) Has any preliminary report been submitted by the Committee to Government?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Yes, Sir.

(b) The terms of reference of the Committee are:—

(1) to examine and review the working of—

(i) the Essential Supplies (Temporary Powers) Act, 1946;

(ii) the Supply and Prices of Goods Act, 1950;

(iii) the Drugs (Control) Act, 1950, and the Control Orders and Notifications issued thereunder.

(2) to make recommendations for the revision or repeal of any of the said Laws with a view to improving the existing systems of controls, and

(3) to streamline the Control Orders and Notifications.

The personnel of the Committee are:—

1. Shri S. V. Krishnamoorthy Rao, Deputy Chairman, Council of States—Chairman.
2. Shri M. P. Pai, I.C.S., Joint Secretary to the Government of India, Ministry of Production—Member.
3. Shri L. K. Jha, I.C.S., Joint Secretary to the Government of India, Ministry of Commerce and Industry—Member.
4. Shri B. N. Lokur, Deputy Secretary to the Government of

India, Ministry of Law—Member.

5. Dr. S. R. Sen, Economic and Statistical Adviser to the Ministry of Food and Agriculture—Member.

6. Shri M. A. Mulky, Assistant Economic Adviser to the Government of India—Secretary.

(c) The Committee has so far examined representatives of 21 State Governments and of 40 Chambers of Commerce and Trade Associations.

(d) No, Sir.

RECRUITMENT TO POSTS UNDER THE CENTRAL WATER AND POWER COMMISSION

701. Shri M. S. Gurupadaswamy: Will the Minister of Irrigation and Power be pleased to lay on the Table of the House a statement supplying the following information:—

(a) the minimum educational and technical qualifications for all Classes II and III technical services and posts under the Central Water and Power Commission for

(i) direct recruitment,

(ii) recruitment by promotion; and

(iii) recruitment by transfer of officers of other Central and State Governments' Departments; and

(b) the procedure for making recruitment for the services and posts referred to in part (a) above?

The Deputy Minister of Irrigation and Power (Shri Hathi): A statement is placed on the Table of the House. [Placed in Library. See No. S-25/53.]

TAXES ON COAL

702. Shri M. Islamuddin: Will the Minister of Production be pleased to state the amount of revenue derived from coal in the shape of cess, excise duty, export duty and sales tax levied by the Centre during the years 1950-51 and 1951-52?

The Minister of Production (Shri K. C. Reddy):

| | 1950-51 | 1951-52 |
|---------------------------|-------------|---------------|
| | Rs. | Rs. |
| | | (provisional) |
| (i) Welfare Cess | 1,09,27,113 | 9,274,659 |
| (ii) Rescue Cess | 217,952 | 2,60,867 |
| (iii) Stowing Excise Duty | 51,14,752 | 68,80,576 |
| (iv) Export sur-charge | 2,031,735 | 1,74,38,866 |

No sales tax on coal is levied by the Central Government.